

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL  
NEW BOMBAY BENCH

(V)

O.A.116/91

Mrs. Harsha Ghildyal,  
C/o.G.S.Walia,  
Advocate High Court,  
Office No.65, 1st Floor,  
Prabhat Centre, Near Fire Stn.,  
New Konkan Bhavan,  
New Bombay - 400 614. .... Applicant

vs.

1. Union of India  
through  
Director General of  
Employment and Training,  
Sharamshakti Bhavan,  
Rafi Marg,  
New Delhi 110 001.
2. Director,  
Advance Training Institute,  
V.M.Purav Marg,  
Sion,  
Bombay - 400 022. .... Respondents

Coram: Hon'ble Member(A) Shri P.S.Chaudhuri  
Hon'ble Member(J) Shri T.Chandrasekhara Reddy

Appearance:

Mr.G.S.Walia  
Advocate for the  
Applicant.

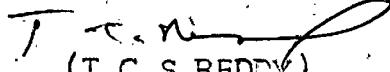
ORAL JUDGMENT: Date: 4-4-1991  
(Per P.S.Chaudhuri, Member(A))

This application under Section 19 of the  
Administrative Tribunals Act was filed on 1-4-1991.

In it the applicant who is working as Librarian,  
Advance Training Institute, Sion, Bombay is challenging  
the orders by which she is transferred from Bombay to  
Hyderabad.

2. When this case is called before us for admission hearing, Mr.G.S.Walia learned counsel appears for the applicant. On instructions, he submits that the applicant ~~wxx~~ would like to withdraw this application as she has decided to proceed to Hyderabad.

3. In view of these circumstances we dispose of this application by dismissing the same as withdrawn.

  
(T.C.S.REDDY)  
Member(J)

  
(P.S.CHAUDHURI)  
Member(A)